

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:1462
ANSWERED ON:30.11.2011
CADRE POST FOR IAS AND IPS OFFICERS
Naranbhai Shri Kachhadia

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) the number of States which have accepted the proposal of the Central Government to fix a minimum tenure for the cadre posts of the IAS and IPS officers in the States; and

(b) the steps proposed to be taken by the Central Government if some States do not accept the Centre's proposal for fixing such a minimum tenure for cadre posts?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office
(SHRI V. NARAYANASAMY)

(a) : In so far as IAS cadre posts are concerned, 13 Cadres/Joint Cadres have accepted the proposal for fixation of minimum tenure rule.

In the case of IPS cadre posts, the matter is sub-judice.

(b) : In a federal set up, any change in regulations for providing fixed minimum tenure of the cadre posts of the All India Services officers requires consultations with the State Governments. fixation of minimum tenure of cadre posts of the IAS in the remaining States has to be based on this principle.

In the case of the IPS, the matter is sub-judice.